

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

25

CP-186/96
OA-1739/91

New Delhi this the 25th day of February, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Roshan Lal,
S/o Sh. Parhlad Singh,
R/o A-2, Police Colony,
Paharganj, New Delhi. Petitioner

(through Shri Shyam Babu, advocate)

versus

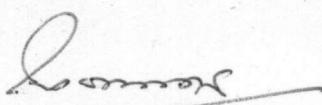
1. Shri P.V. Jai Kishan,
Chief Secretary,
Govt. of National Capital Territory
of Delhi, 5-Shamnath Marg,
New Delhi.
2. Shri M.A. Sayeed,
Dy. Commissioner of Police,
(Headquarters-I),
Police Headquarters,
I.P. Estate, New Delhi. Respondents
3. Sh. R. Tiwari,
Addl. Commissioner of Police
(Northern Range),
Police Headquarters,
I.P. Estate, New Delhi.

(through Shri Anoop Bagai, advocate)

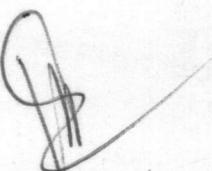
ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

The learned counsel for the respondents
stated that they have complied with the order and
produced a copy of the order dated 21.2.97. We are
satisfied that the substantial compliance has been done
and if any other issue is left, the petitioner is at
liberty to reagitate in appropriate forum in accordance
with law. With this observation, the contempt petition
is disposed of. Notices issued to the alleged
contemners are discharged.


(S.P. Biswas)

Member(A)


(Dr. Jose P. Verghese)

Vice-Chairman(J)

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